

THE GAUHATI HIGH COURT
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

No. HC.XV. 37/2014/ 272 /RV.

From: Shri Robin Phukan
Registrar (Vigilance)
Gauhati High Court
Guwahati

To:

1. All the District and Sessions Judges in the State of Assam
2. All the District and Sessions Judges in the State of Nagaland
3. All the District and Sessions Judges in the State of Mizoram
4. All the District and Sessions Judges in the State of Arunachal Pradesh

Dated Guwahati, the 27th Nov. , 2014.

Sub:- Instructions regarding complaints received in the High Court against the Subordinate Judiciary.

Sir/Madam,

Hon'ble the Gauhati High Court has been pleased to direct that, as desired by Hon'ble the Chief Justice of India, the following guidelines with regard to large number of complaints received in the High Court against the Subordinate Judiciary be circulated in all the subordinate Courts:

- (A) The complaint making allegations against members of the Subordinate Judiciary in the States should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn Affidavit and verifiable material to substantiate the allegations made therein.
- (B) If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by the Chief Justice of this Hon'ble High Court.
- (C) If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.

You are, therefore, requested to bring these guidelines to the notice of all the Judicial Officers in your respective Sessions Division and also to upload the same in the Website of your court.

Kindly acknowledge receipt of this communication.

Yours faithfully

sdf

REGISTRAR (VIGILANCE)

Memo. No. HC.XV.37/2014/ 272-A /RV., dated: 27.11.2014.

Copy to :-

1. The Registrar (Vigilance), Supreme Court of India, New Delhi, Pin. 110011 for information.

2. The L.R.& Secretary to the Govt. of Assam, Judicial Deptt., Dispur, Guwahati-6 for information .
3. The Registrar, Gauhati High Court, Kohima Bench, Kohima, Nagaland, Pin.797001, for information and necessary action.
4. The Registrar, Gauhati High Court, Aizwal Bench, Aizwal, Mizoram, Pin. 796001, for information for information and necessary action.
5. The Registrar, Gauhati High Court, Itanagar Permanent Bench, Naharlagun, Pin.791110, Arunachal Pradesh, for information for information and necessary action.
6. The Principal Judge, Family Court No.I/No.II, Kamrup, Guwahati/ Cachar, Silchar, for information for information and necessary action.
7. The Presiding Officer, Industrial Tribunal, Guwahati/ /Silchar/ Dibrugarh, for information for information and necessary action.
8. The Special Judge, Assam, Guwahati, for information for information and necessary action.
9. The Member-Secretary, Assam State Legal Services Authority, Guwahati, for information for information and necessary action.
10. The Special Judge, CBI Court, Guwahati, for information for information and necessary action.
11. The Judge, Designated Court, Kamrup, Guwahati, for information for information and necessary action.
12. The Presiding Officer, Labour Court, Kamrup, Guwahati/ Dibrugarh, for information for information and necessary action.
13. The Presiding Officer, STAT & Member, MACT, No.1, Kamrup, Guwahati, for information for information and necessary action.
14. The Member, MACT, Nalbari/Barpeta/Nagaon/Goalpara / Dhubri/Cachar, Silchar, for information for information and necessary action.
15. The Member, MACT, No.2/ No.3, Kamrup, Guwahati, for information for information and necessary action.
16. The Special Judge, Addl. CBI Court, No.1/ No.2/No.3, Guwahati, for information for information and necessary action.
17. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati, for information and necessary action.
- ✓ 18. The System Analyst, Gauhati High Court, Guwahati, for uploading this letter in the High Court Website.
19. The Private Secretary to Hon'ble Mr. Justice.....Gauhati High Court, Guwahati.
20. The C.A. to Registrar General/ Registrar (Admn.)/Registrar (Judl.), Gauhati High Court, Guwahati.


27-11-19
REGISTRAR (VIGILANCE)
27/11/19

REGD. POST WITH A/D

THE GAUHATI HIGH COURT
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

No. HC.XV.37/2014/ 35/RV.

From: Shri Mir Alfaz Ali
Registrar (Vigilance)
Gauhati High Court
Guwahati

To: 1.All the District and Sessions Judges in the State of Assam
2.All the Chief Judicial Magistrates in the State of Assam

Dated Guwahati, the 27th of March , 2017.

Sub:- Upgraded and modified guidelines regarding complaints received against members of the Subordinate Judiciary.

Ref:- High Court Letter No. HC.XV.37/2014/272/RV., Dated 27.11.2014.

Sir/Madam,

With reference to this Registry's letter cited above, I am directed to send, herewith, the following upgraded and modified guidelines relating to the procedure to be followed by the Hon'ble High Court, while dealing with complaints, received against members of the subordinate Judiciary, as desired by Hon'ble the Chief Justice of India.

- (A) The complaint making allegations against members of the Subordinate Judiciary in the States should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn Affidavit and/or verifiable material to substantiate the allegations made therein.
- (B) If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by the Chief Justice of the High Court.
- (C) If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.

As directed, you are, therefore, requested to bring the above upgraded and modified guidelines to the notice of all the judicial officers under your jurisdiction

and also amongst the Judicial officers of the other Courts in your district immediately.

Yours faithfully

sd/

REGISTRAR (VIGILANCE)

Memo. No. HC.XV.37/2014/ **35-A** /RV., dated: 27.03.2017

Copy to :-

- 1.The Registrar (Vigilance), Supreme Court of India, New Delhi, Pin. 110011 for information.
2. The L.R.& Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati- 6 for information .
3. The Registrar, Gauhati High Court, Kohima Bench, Kohima, Nagaland, Pin.797001, for Information and necessary action. He is requested to circulate the above upgraded and modified guidelines amongst the District and Sessions Judges, the Chief Judicial Magistrates and other judicial officers in his State immediately.
- 4.The Registrar, Gauhati High Court, Aizwal Bench, Aizwal, Mizoram, Pin. 796001, for information and necessary action. He is requested to circulate the above upgraded and modified guidelines amongst the District and Sessions Judges, the Chief Judicial Magistrates and other judicial officers in his State immediately.
5. The Registrar, Gauhati High Court, Itanagar Permanent Bench, Naharlagun, Pin.791110, Arunachal Pradesh, for information for information action. He is requested to circulate the above upgraded and modified guidelines amongst the District and Sessions Judges, the Chief Judicial Magistrates and other judicial officers in his State immediately.
- 6.The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati, for information.
- ✓7.The System Analyst, Gauhati High Court, Guwahati, for uploading this letter in the High Court Website.
- 8.The Private Secretary to Hon'ble Mr./Mrs. Justice, Gauhati High Court, Guwahati.
9. The C.A. to Registrar General/ Registrar (Admn.)/Registrar (Judl.), Gauhati High Court, Guwahati.

C.D.S.
27.3.17
REGISTRAR (VIGILANCE)
AK
27/3/17